

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:5284
ANSWERED ON:28.04.2010
PANEL ON MULLAPERIYAR DAM
Basavaraj Shri Gangasandra Siddappa

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Hon'ble Supreme Court has appointed a techno-legal panel to examine the strength and capacity of Mullaperiyar dam in Kerala;
- (b) if so, the details thereof;
- (c) whether any agreement has been reached between Union Government, State Governments of Kerala and Tamil Nadu on cost sharing of panel; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA)

- (a) & (b) In the matter of Original Suit No.3 of 2006 between State of Tamil Nadu Vs State of Kerala, the Hon'ble Supreme Court vide its Orders dated 18.02.2010 and 29.03.2010 directed the Central Government to set up by notification in the Official Gazette, an Empowered Committee comprising of Hon'ble Dr. A.S. Anand, former Chief Justice of India as the Chairman, One member each to be nominated by the State of Tamil Nadu and Kerala in consultation with the Chairman and two technical experts not connected with the dispute to be nominated by the Central Government in consultation with the Chairman. The committee shall hear to the parties to the Suit on all issues that will be raised before them without being limited to issues that have been raised before Hon'ble Supreme Court.
- (c) & (d) As per the said orders of Supreme Court, the Central Government shall bear all expenses of the committee.